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University Laws (Amendment) Act, 2007

24 of 2007

CONTENTS

- 1. Short Title And Commencement
- 2. Amendment Of Act 17 Of 1974
- 3. Amendment Of Act 5 Of 1975
- 4. Amendment Of Act 5 Of 1994
- 5. Amendment Of Act 22 Of 1996
- 6. Repeal And Savings

University Laws (Amendment) Act, 2007

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An Act further to amend the Kerala University Act, 1974, the Calicut University Act, 1975, the Sree Sankaracharya University of Sanskrit Act, 1994 and the Kannur University Act, 1996. WHEREAS it is expedient further to amend the Kerala University Act, 1974, the Calicut University Act, 1975, the Sree Sankaracharya University of Sanskrit Act, 1994 and the Kannur University Act, 1996 for the purposes hereinafter appearing; BE it enacted in the Fifty-eighth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the University Laws (Amendment) Act, 2007.
- (2) It shall be deemed to have come into force on the 5th day of February, 2007.

2. Amendment Of Act 17 Of 1974 :-

In the Kerala University Act, 1974 (17 of 1974), in section 21, under the heading "Other Members", after item (c), the following item shall be inserted, namely:-

"(d) the member nominated by the Executive Council of the Kerala State Higher Education Council from among its members."

3. Amendment Of Act 5 Of 1975 :-

In the Calicut University Act, 1975 (5 of 1975), in section 21 under the heading "Other Members", after item (c), the following item shall be inserted, namely:-

"(d) the member nominated by the Executive Council of the Kerala State Higher Education Council from among its members."

4. Amendment Of Act 5 Of 1994 :-

In the Sree Sankaracharya University of Sanskrit Act, 1994 (5 of 1994), in section 12, under the heading "Nominated Members", after item (iv), the following item shall be inserted, namely:-

"(v) the member nominated by the Executive Council of the Kerala State Higher Education Council from among its members."

5. Amendment Of Act 22 Of 1996 :-

In the Kannur University Act, 1996 (22 of 1996), in section 23, under the heading "Other Members", after item (e), the following item shall be inserted, namely:-

"(f) the member nominated by the Executive Council of the Kerala State Higher Education Council from among its members."

6. Repeal And Savings :-

- (1) The University Laws (Amendment) Ordinance, 2007 (46 of 2007) except section 5 thereof is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Kerala University Act, 1974, the Calicut University Act, 1975, the Sree Sankaracharya University of Sanskrit Act, 1994 and the Kannur University Act, 1996 as amended by the said Ordinance shall be deemed to have been done or taken under Kerala University Act, 1974, the Calicut University Act, 1975, the Sree Sankaracharya University of Sanskrit Act, 1994 and the Kannur University Act, 1996 respectively as amended by this Act.